The Andhra Pradesh Tenants and Ryots Protection (Amendment) Act, 1986

Act 14 of 1986

Keyword(s):
Land, Rent, Tenant, Landlord, Tenancy, Estate, Land Revenue, Rate of cesses, Village cess, Jagirdar, Agricultural, Improvement
THE ANDHRA PRADESH TENANTS AND
RYOTS PROTECTION (AMENDMENT)
ACT, 1986.*

ACT No. 14 OF 1986.

[26th June, 1986]

An Act to amend the Andhra Pradesh Tenants and

Be it enacted by the Legislative Assembly of the
State of Andhra Pradesh in the Thirty-seventh Year of
the Republic of India as follows:

1. This Act may be called the Andhra Pradesh
Tenants and Ryots Protection (Amendment) Act,
1986.

2. In the Andhra Pradesh Tenants and Ryots
Protection Act, 1979, (hereinafter referred to as the
principal Act), in section 1, in sub-section (4) for
the expression "the 7th October, 1981" the expression
"the 7th October, 1988" shall be and shall be deemed
always to have been substituted.

3. For the removal of doubts, it is hereby decl-
ared that the provisions of the principal Act and of
all notifications, orders and rules issued or made
thereunder and in force immediately before the
7th October, 1981, shall continue to be in force after
that date until amended, varied or rescinded, as if
such provisions were made under the principal Act
as amended by this Act and anything done or any
action taken (including any orders issued or proceed-
ings initiated) in pursuance of those provisions on or
after the 7th October, 1981 and before the commenc-
ment of this Act shall be as valid and operative as if
it had been done or taken in accordance with law.

*Received the assent of the President on 18th June, 1986. For Statement
of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A,
Extraordinary, dated the 12th September, 1985, at page 3.